

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

UNSTARRED QUESTION NO:4590
ANSWERED ON:19.12.2014
IMPORT OF WEAPONS
Owaisi Shri Asaduddin

Will the Minister of DEFENCE be pleased to state:

- (a) whether the Government has imported weapons through agents during the last three years and the current year;
- (b) if so, the details thereof;
- (c) whether acquiring arms through agents was scrapped by the government;
- (d) if so, whether the Government proposes to relax the norms for various defence agents; and
- (e) if so, the details thereof and time by which the new policy for defence agents is likely to be finalized?

Answer

MINISTER OF DEFENCE (SHRI MANOHAR PARRIKAR)

(a) to (e): The Defence Procurement Procedure (DPP-2013) regulates the capital procurement of defence equipment. As per provisions of DPP-2013 equipment has to be procured from Original Equipment Manufacturers (OEMs)/Authorised Vendors/ Government sponsored Export Agencies (applicable in the case of countries where domestic laws do not permit direct export by OEMs). Any changes in policy relating to procurements including issues relating to agents is effected through amendments in the Defence Procurement Procedure (DPP), which is reviewed from time to time.